

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 38

**CP(CAA) No.85/Chd/Hry/2022
(2nd Motion)**

Under Section 230-232 CA, 2013

In the matter of:-

Facit Vyapaar Pvt. Ltd.

...Transferor Company

Vs

SSR Township Pvt. Ltd.

...Transferee Company

Present:- Mr. Dhritiman Bhattacharyya with Ms. Deeti Ojha, Advocates for the applicant Company.
Mr. Krsihan Paul Dutt, Senior Technical Assistant for ROC Chandigarh.
Mr. Yatin Chadha proxy counsel Mr. Yogesh Putney, Senior Standing Counsel for Income Tax Department

Compliance affidavit has been filed by the learned counsel for the applicant vide diary No.02843/1 dated 10.02.2023. The same is taken on record. The report of RD has also been filed vide diary No.02843/3 dated 27.02.2023. The same is also taken on record. At the request of learned proxy counsel for the Income Tax Department, three weeks' time is granted to file its reply with a copy in advance to the counsel opposite. Response, thereto, if any, be filed by the learned counsel for the applicant within two weeks thereafter, with a copy in advance to the counsel opposite. List the matter on 14.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

February 28, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)